

(12)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1105/(MAH)/2017
M. A. No. 512/2017

CORAM:

Present:



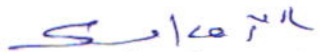
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

NAME OF THE PARTIES: Universal Agency
V/s.
Deep Water Services Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	ADV. ASHUTOSH MAHADEOKAR ORDER	ADVOCATE FOR S. K. DAS	
2.	Adv Mahab Alam MA 512/2017 in CP No.1105/I&BP/NCLT/MB/MAH/2017	for K.K. Associates	
3.	Mahesh Surekha	Res. Prop	

As against the argument of the Directors to whom the notice was given have today come up with new saying that they resigned as Directors of the Company long before, the Insolvency Resolution Professional reported that the persons who have today appeared on notice are still being shown as Directors of the Company in the records of ROC as well as MCA portal.

Since Mr. Ram Mohan Chaudhary, Mr. V. Gopal Krishnan and Mr. Shailendra Kumar Das have come before this Bench saying that they have resigned from the Company, they are also hereby suggested to provide the records of the company at least for the period they purported to have continued as Directors.

The Insolvency Resolution professional is further directed to file additional affidavit to verify and file the report as to whether these people have still been shown as Directors of the Company or not.

List this matter on 11.12.2017.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)